

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 104

C.P. (IB)/16(CH)2024

IN THE MATTER OF:

State Bank of India ... **Petitioner**

Versus

Sunita Jain ... **Respondent**

Under Section: 95, IBC 2016

Order delivered on 23.07.2024

CORAM:

**SHRI. ASHISH VERMA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Vishav Bharti Gupta, Advocate

For the Respondent : None

ORDER

It is pointed out by learned counsel for the petitioner that there are other petitions i.e. C.P. (IB) No.15/Chd/Pb/2024 titled as ***State Bank of India Vs. Varun Jain*** and C.P. (IB) No. 31/Chd/Pb/2024 titled as ***State Bank of India Vs. Tarun Jain*** which are listed on 01.08.2024 before Court No.1 and in these petitions Mr. Krishan Vrind Jain, PCA has been appointed as RP. It is requested by learned counsel for the petitioner that this petition may also be transferred to Court No.1. Request made by learned counsel for the petitioner is considered and allowed. Therefore, let this matter be transferred to Court No.1 and list on

the same date i.e 01.08.2024, when connected matters are pending. Learned counsels for the parties are directed to appear before Court No.1 on 01.08.2024.

Sd/-

(ASHISH VERMA)
HON'BLE MEMBER (T)

Sd/-

(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)